



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/May/202223/2

DATED: 12/05/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/May/202223/2 dated 12/05/2022 of Norms Committee - VII for the year 2022-23 was held on 12/05/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	EMERALD RESILIENT TYRE MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00000550AM23
RA File Number	042404000204 AM14
Licence No and Date	0410153062/16/12/2013
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	FORECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00000416AM23
RA File Number	052304000237 AM15
Licence No and Date	0510391124/15/09/2014
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	3 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00279408AM22
RA File Number	052304000262 AM16
Licence No and Date	0510395845/08/10/2015
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/May/202223/2
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Case Status	Case Deferred
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00000543AM23
RA File Number	082404000225 AM16
Licence No and Date	0810136502/10/11/2015
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	5 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000153AM18
RA File Number	052304000628 AM17
Licence No and Date	0510402232/17/04/2017
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.8.2022 followed by a reminder on 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	6 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00382034AM22
RA File Number	NA
Licence No and Date	0310814941/31/07/2017
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	7 / NC/7/MEET/May/202223/2
Case Status	Case Deferred

Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00279425AM22
RA File Number	052304000444 AM19
Licence No and Date	0510409309/11/01/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	8 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00000303AM23
RA File Number	052404000393 AM20
Licence No and Date	0510412159/17/10/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	9 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000465AM20
RA File Number	342404000227 AM20
Licence No and Date	3410045615/18/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	10 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GALA SHRINK FIT

Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM REVIW00115032AM22
RA File Number	039404000736 AM20
Licence No and Date	0310833876/03/01/2020
Norms Committee Decision:	
Reminder for HC:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 23.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	11 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000596AM20
RA File Number	342404000332 AM20
Licence No and Date	3410045856/10/02/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	12 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000604AM20
RA File Number	082404000371 AM20
Licence No and Date	0810147234/13/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	13 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000684AM21
RA File Number	342404000011 AM21
Licence No and Date	3410046004/22/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	14 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000698AM21
RA File Number	342404000012 AM21
Licence No and Date	3410046008/27/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	15 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000712AM21
RA File Number	042404000200 AM20
Licence No and Date	0410166742/12/05/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	16 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BLS POLYMERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000816AM21
RA File Number	052304000093 AM21
Licence No and Date	0510415038/28/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.05.2019 followed by reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	17 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BLS POLYMERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000817AM21
RA File Number	052304000392 AM20
Licence No and Date	0510415044/28/08/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019. (Reminder letter to be issued on 13.05.2022)	

Case No.	18 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	018705000871AM21

RA File Number	052304000211 AM21
Licence No and Date	0510415390/01/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	19 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT RAFFIA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00040851AM21
RA File Number	08AA04004082 AM21
Licence No and Date	0811000106/17/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2022 followed by a reminder on 04.03.2022 .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	20 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	THOUSAND OAK INNOVATION LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00041637AM21
RA File Number	24AA04002573 AM21
Licence No and Date	2411000031/18/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	21 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00060855AM21
RA File Number	08AA04005448 AM21

Licence No and Date	0811000268/12/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Net content of coating material in PVDC in export. 2. Wastage involved in import item no. 1, 2, 7. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00060866AM21
RA File Number	08AA04006475 AM21
Licence No and Date	0811000370/12/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Net content of coating material in PVDC in export. 2. Wastage involved in import item no. 1, 2, 7. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00065562AM21
RA File Number	26AA04000846 AM21
Licence No and Date	2611000045/19/01/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022 and 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	24 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00071626AM21
RA File Number	26AA04001581 AM21
Licence No and Date	2611000059/28/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	25 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00071913AM21
RA File Number	26AA04001510 AM21
Licence No and Date	2611000061/28/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 04.03.2022 followed by a reminder on 08.04.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	26 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00028132AM22
RA File Number	03AA04006657 AM22
Licence No and Date	0311003371/28/04/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	27 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	INJECTOPLAST PVT.LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00037079AM22
RA File Number	06AA04003211 AM21
Licence No and Date	0611000378/10/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Please provide annexure 4E.
2. % wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	28 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	CLEENA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00049120AM22
RA File Number	05AA04016232 AM22
Licence No and Date	0511002758/24/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PVC FLEX BANNER QTY. BY	750000.00 Kg	PVC RESIN	300000.0 Kg

WT. 750000.00 KGS		PLASTISIZER- DOP	97500.0 Kg
		TITANIUM DIOXIDE - B101 & JTA 101	26250.0 Kg
		STABILIZER-BCR-3610	30000.0 Kg
		UNDYED/UNBLEACHED POLYESTER WARP KNITTED FABRIC (GSM 35 TO 70) (Rel GSM)	144,450 Kg

NOTE: 4.22% wastage is allowed for making PVC foam and 7% wastage is allowed on fabric.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00100871AM22
RA File Number	03AA04033053 AM21
Licence No and Date	0311004085/27/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended for 100 MT of export product
Agricultural, Industrial Vehicle Tyres (HS Code 40117000,401180 00)	8,000 MT	Natural Rubber	25.27 MT
		Carbon Black	29.65 MT
		Bead wire	Indigenously Procured
		Synthetic Rubber PBR	5.866 MT

		Bromo butyl Rubber	1.825 MT
		Zinc Oxide	Indigenously Procured
		Rubber Chemical Antioxidant	1.0 MT
		Misc Chemicals	Indigenously Procured
		Stearic Acid	Indigenously Procured
		Insoluble Sulphur	0.277 MT
		Tackifier Resi	0.750 MT
		Rubber Process Oil	Indigenously Procured
		Rubber Chemical Accelerator	0.506 MT
		Adhesion Promoter Resin SL3006	0.05875 MT
		Synthetic Rubber SBR 1502	8.048MT
		Micro Crystalline Wax	0.9538 MT
		Nylon Tyre Cord Fabric Dipped	2.021 MT
		Polyster Tyre Cord Fabric Dipped	3.114 MT
		Structol	0.122 MT
		Wood Resin	Indigenously Procured

		Reclaim Rubber	Indigenously Procured
		Soluble Sulphur	Indigenously Procured
		Synthetic Rubber SBR 1723	6.106 MT

Note : 1. There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00101387AM22
RA File Number	05AA04018539 AM22
Licence No and Date	0511002841/27/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	31 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	HARTEX RUBBER PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00105517AM22		
RA File Number	09AA04001629 AM22		
Licence No and Date	0911000998/02/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Qty. recommended

			per kg of export item
HIGH PERFORMANCE BICYCLE TUBES USING DIFFERENT TYPE OF RUBBER	255000 .0 kg	BUTYL RUBBER	0.44 Kg
		EPDM RUBBER	0.08 kg
		CARBON BLACK	0.26 kg
		RUBBER CHEMICALS (Prepared Rubber Accelerators; Compound Plasticisers For Rubber or Plastics, AntiOxidising Preparations and Other Compound Stabilisers for Rubber or Plastics	0.019 Kg
		Inner tube valves: For Bicycles	Net to net in nos.
		Caps for Bicycle Tube valves	Net to net in nos.
		Tube Sealants (Glue/Adhesive)	0.130 kg

Note: There will be a value Cap of Rubber Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00109581AM22
RA File Number	07AA04005876 AM22
Licence No and Date	0711001275/08/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	33 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00116659AM22
RA File Number	05AA04028266 AM22
Licence No and Date	0511003181/17/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLY SELF STICK TILE of relevant thickness and specification (Size – 18’’x 36’’)	1.0 Sq. Meter	SPC STONE PLASTIC COMPOSITE (Vinyl bore of relevant thickness and specification) (Size – 6’’x 12’’)	1.02 Sq. Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	34 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BULK LIQUID SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00126597AM22
RA File Number	07AA04011376 AM22
Licence No and Date	0711001390/29/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence,

the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	35 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00135752AM22
RA File Number	03AA04040771 AM22
Licence No and Date	0311005259/10/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	36 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00135753AM22
RA File Number	03AA04041636 AM22
Licence No and Date	0311005260/10/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	37 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00137704AM22
RA File Number	08AA04014645 AM22
Licence No and Date	0811001979/13/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the	

firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	38 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00151083AM22
RA File Number	07AA04017904 AM22
Licence No and Date	0711001612/30/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert for examination of case.	

Case No.	39 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00158503AM22
RA File Number	34AA04006388 AM22
Licence No and Date	3411000958/10/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	40 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00175585AM22
RA File Number	03AA04068996 AM22
Licence No and Date	0311006637/02/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the	

firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	41 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00175588AM22
RA File Number	03AA04070371 AM22
Licence No and Date	0311006639/02/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Net content of each import item in export. 2. Detail of manufacturing process indicating wastage at each step Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00176001AM22
RA File Number	05AA04073600 AM22
Licence No and Date	0511004460/02/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	43 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00189771AM22

RA File Number	07AA04031826 AM22
Licence No and Date	0711001955/21/09/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert for examination of case.	

Case No.	44 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00200224AM22
RA File Number	05AA04087710 AM22
Licence No and Date	0511005152/01/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	45 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00241101AM22
RA File Number	03AA040117095 AM22
Licence No and Date	0311008262/03/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	46 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00256085AM22
RA File Number	05AA040101178 AM22
Licence No and	0511006209/17/11/2021

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	47 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00268948AM22
RA File Number	03AA040117086 AM22
Licence No and Date	0311009009/29/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 04.03.2022 and 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	48 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00307233AM22
RA File Number	07AX04000167 AM22
Licence No and Date	0711002791/04/01/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert for examination of case.	

Case No.	49 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00310585AM22
RA File Number	03AX04000548 AM22
Licence No and Date	0311010228/07/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	50 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00329138AM22
RA File Number	08AX04000099 AM22
Licence No and Date	0811003836/24/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Net content of coating material in PVDC in export.
2. Wastage involved in import item no. 1, 2, 7.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	51 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22
Licence No and Date	0811003837/24/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Net content of coating material in PVDC in export.
2. Wastage involved in import item no. 1, 2, 7.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to

defer the case

Case No.	52 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00345798AM22
RA File Number	03AX04001029 AM22
Licence No and Date	0311011161/07/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE POLYETHYLENE FILM (166 GSM + /- 10 PERCENT)	1500000.0 SQUARE METER (SQM)	POLYETHYLENE FILM (PE) (90 MICRON +/- 15 PERCENT)	1560000.0 SQUARE METER (SQM)
		ADHESIVE (55 PERCENT SOLID WATER BASED)	60000.0 KILOGRAMS (KGS)
		GLASSINE PAPER (60 gsm +/- 10 PERCENT)	1560000.0 SQUARE METER (SQM)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00357342AM22
RA File Number	03AX04001262 AM22
Licence No and Date	0311011460/16/02/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).

Case No.	54 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	KULODAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00359726AM22
RA File Number	03AX04001318 AM22
Licence No and Date	0311011568/18/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5 % wastage as under:-

Export Item	Quantity	Import item	Quantity
Articles made of Natural Polymer namely Bags/Sacks made of Ecoflex/Ecovio Granules/Bio-Flex FX 1137(Articles made of Natural Polymer namely Bags/Sacks made of Ecoflex/Ecovio Granules/Bio-Flex FX 1137 Net Content: Natural Polymer namely Ecoflex/Ecovio Granules/Bio-Flex FX 1137:9524.00 KGS)	9524 Kg	Natural Polymer namely Ecoflex/Ecovio Granules/Bio-Flex FX 1137	10000.2 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00364644AM22
RA File Number	34AX04000283 AM22

Licence No and Date	3411001848/23/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION 8151 [65 +1% RESIN CONTENT]	1 Kg	MPDIOL	0.353 Kg
		PHTHALIC ANHYDRIDE	0.144 Kg
		ADIPIC ACID	0.228 Kg
		C-9 SOLVENT	0.350 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	56 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00371623AM22
RA File Number	34AX04000296 AM22
Licence No and Date	3411001880/01/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Justification of 10% wastage on P.P.	
2. Generic name of import item no. 4 with catalogue.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/May/202223/2		
Case Status	Case Deferred		
Party Name	MG POLYPLAST INDUSTRIES PRIVATE LIMITED		
Meeting Number	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		

and Date	
HQ File Number	HQRNORM APPLY 00374167AM22
RA File Number	05AX04000980 AM22
Licence No and Date	0511010644/03/03/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	58 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00375291AM22
RA File Number	07AX04000460 AM22
Licence No and Date	0711003357/04/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Please clarify how export is 454545.0 Kg and import will be 500,000.0 Kg.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00375341AM22		
RA File Number	05AX04001163 AM22		
Licence No and Date	0511010668/04/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

SPOLY SELF STICK TILE of relevant thickness and specification (Size – 18’’x 36’’)	1.0 Sq. Meter	SPC STONE PLASTIC COMPOSITE vinyl bore of relevant thickness and specification) (Size – 6’’x 12’’)	1.02 Sq. Meter
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	MRL TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00378571AM22
RA File Number	05AX04001103 AM22
Licence No and Date	0511010736/07/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Import Items	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural/ agro industrial vehicles and machines radials-nylon and polyester (841988.0 kg)	100 kgs	1	Natural rubber-TSR,RSS	35.63 Kg
		2	Synthetic rubber:PBR	5.41 Kg
		3	Synthetic rubber:styrene butadiene rubber SBR-1502	8.20 Kg
		4	Carbon black	25.88 Kg
		5	Nylon tyre cord fabric (dipped)	3.05 Kg
		6	Rubberised textile fabric nylon chafer fabric (dipped)	0.051Kg
		7	Polyester tyre cord fabric (dipped)	2.12 Kg

		8	Bead wire	3.12.Kg
		9	Rubber chemical :antioxidants tmq / tdq / hs	0.74 Kg
		10	Rubber chemical :antioxidants 6ppd	0.76 Kg
		11	Rubber chemical :accelerator ns/tbbs/mvps	0.56 Kg
		12	Rubber chemical :retarders ctp(pvi)	0.12 Kg
		13	Zinc oxide	2.85 Kg
		14	Stearic acid	0.95 Kg
		15	Microcrystalline petroleum wax	.80 Kg
		16	Precipitated silica	2.01 Kg
		17	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.14 Kg
		18	Phenolic tackifier resin	1.06 Kg
		19	Insoluble sulphur	0.27 Kg
		20	Processing additives	0.85 Kg
		21	Homogenising agent	0.14 kg

Note: There will be a value cap in case of Rubber Chemicals) and Miscellaneous Chemicals, as per general note for all the export products groups, S. No.8 of Hand book of procedure vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00378638AM22
RA File Number	08AX04000588 AM22
Licence No and Date	0811004299/07/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. % NVM content in the export item with catalogue.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	MACRO POLYMERS PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00379529AM22		
RA File Number	08AX04000510 AM22		
Licence No and Date	0811004314/08/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ALKYD RESIN C-1032 (60+/-2% RESIN CONTENT)	1 Kg	DISTILLED FATTY ACID	0.198 Kg
		PHTHALIC ANHYDRIDE	0.266 Kg

		DI ETHYLENE GLYCOL	0.039 Kg
		PENTAERYTHRITOL	0.013 Kg
		GLYCERINE	0.142 Kg
		XYLENE	0.420 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00379785AM22
RA File Number	34AX04000354 AM22
Licence No and Date	3411001928/08/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Justification of 10% wastage on P.P

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00381987AM22
RA File Number	34AX04000352 AM22
Licence No and Date	3411001938/10/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION [65+/-1% RESIN CONTENT] VOY8239	1 Kg	NEO PENTYL GLYCOL (NPG)	0.2016 Kg
		PHTHALIC ANHYDRIDE	0.2974 Kg
		ADIPIC ACID	0.2380 Kg
		C-9 SOLVENT	0.3400 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00382596AM22
RA File Number	13AX04000102 AM22
Licence No and Date	1311001074/10/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Manufacturing process in detail.
2. Wastage at each stage of manufacturing and justification of 10% wastage.
3. Name of Blowing agent.
4. Justification of import of PVC film and PVC resin together.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022

HQ File Number	HQRNORM APPLY 00383399AM22
RA File Number	05AX04001234 AM22
Licence No and Date	0511010893/11/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Please explain the manufacturing process involved in the export of BOPP tape in Jumbo rolls. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	67 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PRAKASH PIPES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00383442AM22
RA File Number	05AX04001263 AM22
Licence No and Date	0511010895/11/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. As per manufacturing process LDPE/PP/HDPE/LLDPE is also used. As such quantity of these item used. 2. Net content of Aluminum, polyester and ETHYLENE ALPHA OLEFIN COPOLYMERS. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00386078AM22
RA File Number	03AX04001744 AM22
Licence No and Date	0311012708/14/03/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel(Total Quantity to be exported 4,550,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	17.432
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	12.089
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.767
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.497
		HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.828
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		6A) CARBON BLACK FEED STOCK (CBFS)	44.406
		NYLON TYRE CORD FABRIC (DIPPED)	0.008
		STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.311
		WIRE OF IRON OR NON-ALLOY STEEL OF A	2.857

		THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.299
		RUBBER CHEMICAL :ANTIOXIDANTS	1.554
		RUBBER CHEMICAL :ACCELERATOR	0.770
		RUBBER CHEMICAL :RETARDERS	0.058
		ZINC OXIDE	2.572
		STEARIC ACID	0.544
		MICROCRYSTALLINE PETROLEUM WAX	0.631
		PRECIPITATED SILICA	0.699
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.682
		PETROLEUM TACKIFIER RESIN	0.265

		PHENOLIC TACKIFIER RESIN	0.727
		INSOLUBLE SULPHUR	0.506
		SILANE COUPLING AGENT	0.117
		AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.701
		AGEING RESISTANCE CHEMICAL (HTS)	0.310
		PROCESSING ADDITIVES	0.133
		HOMOGENIZING AGENT	0.585
		COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.078
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		BLADDERS (Qty. in Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.	69 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	MACRO POLYMERS PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00390855AM22
RA File Number	08AX04000635 AM22
Licence No and Date	0811004417/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ALKYD RESIN C-1031 W (RESIN CONTENT 80+/-2%)	1 Kg	LAURIC ACID	0.236 Kg
		PHTHALIC ANHYDRIDE	0.382 Kg
		DI ETHYLENE GLYCOL	0.031 Kg
		PENTAERYTHRITOL	0.018 Kg
		GLYCERINE	0.219 Kg
		XYLENE	0.210 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00391078AM22
RA File Number	03AX04001740 AM22
Licence No and Date	0311013099/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Details	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 8,000,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391 Kg
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672 Kg
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837 Kg
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.131 Kg
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.723 Kg
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000 Kg
		6A) CARBON BLACK FEED STOCK (CBFS)	53.891 Kg
		NYLON TYRE CORD FABRIC (DIPPED)	1.969 Kg
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.053 Kg
		POLYESTER TYRE CORD FABRIC (DIPPED)	3.082 Kg
		WIRE OF IRON OR NON-ALLOY	2.878 Kg

		STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471 Kg
		RUBBER CHEMICAL :ANTIOXIDANTS	1.346 Kg
		RUBBER CHEMICAL :ACCELERATOR	0.681 Kg
		RUBBER CHEMICAL :RETARDERS	0.124 Kg
		ZINC OXIDE	1.784 Kg
		STEARIC ACID	0.884 Kg
		MICROCRYSTALLINE PETROLEUM WAX	0.877 Kg
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.035 Kg
		PHENOLIC TACKIFIER RESIN	0.636 Kg
		INSOLUBLE SULPHUR	0.330 Kg
		PROCESSING ADDITIVES	0.513 Kg
		HOMOGENIZING AGENT	0.429 Kg

		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
		BLADDERS (IN Nos.)	0.020 Kg
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00391216AM22
RA File Number	03AX04001741 AM22
Licence No and Date	0311013116/17/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Weight of each export product separately.
2. Weight/Sq. meter (Excluding weight of fastener with pin).
3. Material balance sheet.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	72 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00390572AM22
RA File Number	03AX04001751 AM22
Licence No and Date	0311013040/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	QTY	Sr. No.	Import Items	QTY
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel(Total Quantity to be exported 4,550,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	17.432 Kg
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	12.089 Kg
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.767 Kg
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.497 Kg
		5	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	1.828 Kg
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000 Kg
		7	6A) CARBON BLACK FEED STOCK (CBFS)	44.406 Kg

		8	NYLON TYRE CORD FABRIC (DIPPED)	0.008 Kg
		9	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	11.311 Kg
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.857 Kg
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.299 Kg
		12	RUBBER CHEMICAL :ANTIOXIDANTS	1.554 Kg
		13	RUBBER CHEMICAL :ACCELERATOR	0.770 Kg
		14	RUBBER CHEMICAL :RETARDERS	0.058 Kg
		15	ZINC OXIDE	2.572 Kg
		16	STEARIC ACID	0.544 Kg
		17	MICROCRYSTALLINE PETROLEUM WAX	0.631 Kg
		18	PRECIPITATED SILICA	0.699 Kg
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON	0.682 Kg

			AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		20	PETROLEUM TACKIFIER RESIN	0.265 Kg
		21	PHENOLIC TACKIFIER RESIN	0.727 Kg
		22	INSOLUBLE SULPHUR	0.506 Kg
		23	SILANE COUPLING AGENT	0.117 Kg
		24	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.701 Kg
		25	AGEING RESISTANCE CHEMICAL (HTS)	0.310 Kg
		26	PROCESSING ADDITIVES	0.133 Kg
		27	HOMOGENIZING AGENT	0.585 Kg
		28	COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.078 Kg
		29	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		30	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg
		31	BLADDERS (Qty. in Nos.)	0.020 Kg

		32	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200 Kg
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Value CAP Note: **Rubber Chemicals & misc. chemicals may be allowed as per general note (S. no.8) of the Hand Book of Procedure, Vol. II. for all export items.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	73 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00390580AM22
RA File Number	03AX04001735 AM22
Licence No and Date	0311013045/17/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Import Items	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, D. Radials - All Steel.(Total Quantity to be exported 110,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	29.466 Kg
		2	NATURAL RUBBER- TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	8.002 Kg
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	7.074Kg
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	0.609 Kg
		5	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER	1.720 Kg

			(CIIR) / BROMO BUTYL RUBBER (BIIR)	
		6	CARBON BLACK	21.745 Kg
		7	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	15.466 Kg
		8	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.992 Kg
		9	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.575 Kg
		10	RUBBER CHEMICAL :ANTIOXIDANTS	1.210 Kg
		11	RUBBER CHEMICAL :ACCELERATOR	0.808 Kg
		12	RUBBER CHEMICAL :RETARDERS	0.075 Kg
		13	ZINC OXIDE	2.301 Kg
		14	STEARIC ACID	0.635 Kg
		15	MICROCRYSTALLINE PETROLEUM WAX	0.618 Kg
		16	PRECIPITATED SILICA	2.603 Kg
		17	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS	0.352 Kg

			IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		18	PETROLEUM TACKIFIER RESIN	0.411 Kg
		19	PHENOLIC TACKIFIER RESIN	0.627 Kg
		20	INSOLUBLE SULPHUR	0.635 Kg
		21	SILANE COUPLING AGENT	0.411 Kg
		22	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.571 Kg
		23	AGEING RESISTANCE CHEMICAL (HTS)	0.387 Kg
		24	PROCESSING ADDITIVES	0.028 Kg
		25	HOMOGENIZING AGENT	0.456 Kg
		26	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.105 Kg
		27	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190 Kg
		28	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160 Kg

		29	BLADDERS (Qty. in Nos.)	0.020 Kg
		30	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200 Kg

Value CAP Note: **Rubber Chemicals & misc. chemicals may be allowed as per general note(Sl.No.8) of the Hand Book of Procedure, Vol. II. for all export items.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00394321AM22
RA File Number	03AX04001660 AM22
Licence No and Date	0311013149/21/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Items	Qty
-GENERAL PURPOSE RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS (rubber Content 32.43%) (Total Quantity to be exported 10,00,000 kgs)	1 Kg	NATURAL RUBBER	0.180 Kg
		SYNTHETIC RUBBER SBR	0.180 Kg
		ZINC OXIDE	0.025 Kg
		CARBON BLACK	0.125 Kg
		ANTIOXIDANT	0.010 Kg
		ACCELERATORS	0.010 Kg

		GUM RESIN	0.012 Kg
		BONDING AGENT - SI 69	0.007 Kg
		SILICON EMULSION	0.004 Kg

Note: There will be value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	KULODAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00401445AM22
RA File Number	03AX04001605 AM22
Licence No and Date	0311013349/25/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5 % wastage as under:-

Export Item	Quantity	Import item	Quantity
Plastic Bags (Made out of LLDPE Granules & HDPE Granules)(Plastic Bags (Made out of LLDPE Granules AND HDPE Granules) Net Content: 1) LLDPE Granules (EXTRUSION GRADE): 133333.33 KGS 2) HDPE Granules (EXTRUSION GRADE):38095.24 KGS 3) MASTER BATCH ITC HS CODE:32061190 & 39041929 : 19047.62 KGS)	190476.0 Kg	LLDPE Granules (EXTRUSION GRADE)	140000.0 Kg
		HDPE Granules (EXTRUSION GRADE)	40000.0 Kg
		Master Batch (ITC(HS) Code 32061190, 32041929)	20000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00406017AM22
RA File Number	05AX04001318 AM22
Licence No and Date	0511011440/29/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	77 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	RAPID ENGINEERING CO PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00406382AM22		
RA File Number	05AX04001485 AM22		
Licence No and Date	0511011454/29/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
LDPE WHITE POWDER CONTAINING 70% LDPE GRANULES AND 30% Titanium Dioxide(LDPE WHITE POWDER CONTAINING 70% LDPE GRANULES AND 30% Titanium Dioxide)	500000.0 Kg	Low Density Polyethylene LDPE	360500.0 Kg
		Titanium Dioxide	154500.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	78 / NC/7/MEET/May/202223/2
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Case Status	Case Deferred
Party Name	ALLFLEX PLASTICS LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00408878AM22
RA File Number	02AX04000217 AM22
Licence No and Date	0211002196/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00408436AM22
RA File Number	05AX04001509 AM22
Licence No and Date	0511011485/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	VAZHAYIL FOAM RUBBERS LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00409553AM22
RA File Number	10AX04000085 AM22
Licence No and Date	1011001002/31/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Manufacturing process indicating stage-wise wastage of raw material/s. 2. Complete calculation for the requirement of all the inputs (both imported and indigenous) for	

the manufacturing of export item, clearly indicating % of DRC of import item.

3. Composition of the export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00409695AM22
RA File Number	039504001035 AM19
Licence No and Date	0311013515/31/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Information as per appendix 4E indicating wastage claimed.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000014AM23
RA File Number	05AX04001546 AM22
Licence No and Date	0511011574/01/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	83 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000025AM23		
RA File Number	03AX04001996 AM22		
Licence No and Date	0311013547/01/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION A2866 and ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Self Adhesive Coated BOPP Film(Self Adhesive Coated BOPP Film)	6000000.0 SQUARE METER (SQM)	Coated Biaxially Oriented Polypropylene Film	6240000.0 SQUARE METER (SQM)
		Adhesive (100 Percent Solid) Rubber Based Hot melt	120000.0 KILOGRAMS (KGS)
		Glassine Paper (60 gsm +/- 10 Percent)	6240000.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	84 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000052AM23
RA File Number	07AX04000560 AM22
Licence No and Date	0711003599/04/04/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. <i>Manufacturing process of</i> PP ROPE in Dia 3 to 36 MM from PP TAPE IN JUMBO ROLL FORM 500 MM TO 1000 MM.	

2. In export item No.1 (PP TAPE IN SIZE 4 MM TO 505 MM), the import item is PP TAPE IN JUMBO ROLL FROM 500 MM TO 1000 MM, it means in manufacturing of 500 to 505 MM size tape, there will not be involvement of manufacturing process and import and export item will be the same. This is to be clarified.

3. Calculation for the requirement of Raw materials in both the export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000063AM23
RA File Number	05AX04001551 AM22
Licence No and Date	0511011620/05/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. As per appendix 4E wastage shown as 2.5%, while as import wastage is 5%. Please clarify.
2. % Net content of aluminum hydroxide in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	86 / NC/7/MEET/May/202223/2
Case Status	Case Approved
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000094AM23
RA File Number	03AX04002091 AM22
Licence No and Date	0311013663/06/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Polyether Polyol (HF 800)	1 Kg	Propylene Oxide	0726 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	88 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000142AM23
RA File Number	09AX04000333 AM22
Licence No and Date	0911002845/08/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	89 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000171AM23

RA File Number	04AX04000011 AM23
Licence No and Date	0411003062/11/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Manufacturing process in details for each export separately. 2 Wastage at each stage of manufacturing. 3 Any previous decision of same item by norms committee. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000174AM23
RA File Number	08AX04000015 AM23
Licence No and Date	0811004617/11/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Catalogue and specification of import item no. 4. 2 Manufacturing process in detail indicating wastage at each stage of manufacturing with justification. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	91 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000162AM23

RA File Number	03AX04000095 AM23
Licence No and Date	0311013760/11/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	92 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AYPOLS POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000198AM23
RA File Number	32AX04000192 AM22
Licence No and Date	3211002911/12/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	93 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	ASTRAL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000200AM23		
RA File Number	08AX04000780 AM22		
Licence No and Date	0811004634/12/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
CPVC pipes(CPVC pipes)	100000.0 Kg	CPVC RESIN	87800.0 Kg
		TIN STABILIZER	1700.0 Kg

		Relevant IMPACT MODIFIER	4400.0 Kg
		POLYETHYLENE WAX	1700.0 Kg
		TITANIUM DIOXIDE	3600.0 Kg
		Relevant PROCESSING AID	800.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000233AM23
RA File Number	10AX04000015 AM23
Licence No and Date	1011001042/13/04/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Purity and impurity profile of import item supported by COA from foreign supplier. 2. Purity and impurity profile of each grade of export item supported by COA 3. Stepwise process of manufacturing with wastage.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000286AM23
RA File Number	03AX04000088 AM23

Licence No and Date	0311013937/18/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	96 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	ASTRAL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000254AM23		
RA File Number	08AX04000779 AM22		
Licence No and Date	0811004667/18/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC pipes(PVC pipes)	100000.0 Kg	PVC RESIN	87600.0 Kg
		CALCIUM ZINC STABILIZER	2600.0 Kg
		Relevant IMPACT MODIFIER	3000.0 Kg
		POLYETHYLENE WAX	300.0 Kg
		TITANIUM DIOXIDE	1500.0 Kg
		CALCIUM CARBONATE	5000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	97 / NC/7/MEET/May/202223/2
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Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000262AM23
RA File Number	08AX04000758 AM22
Licence No and Date	0811004687/18/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Catalogue and specification of import item no. 3. 2 Net content of each import item in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000279AM23
RA File Number	05AX04000075 AM23
Licence No and Date	0511011915/18/04/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	99 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000348AM23
RA File Number	05AX04000161 AM23
Licence No and Date	0511011990/20/04/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000354AM23
RA File Number	05AX04000172 AM23
Licence No and Date	0511011996/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	101 / NC/7/MEET/May/202223/2		
Case Status	Case Approved		
Party Name	POLYFILLTECHNOLOGIES LLP		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000426AM23		
RA File Number	34AX04000045 AM23		
Licence No and Date	3411002168/26/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Poly Iso Butylene Compound	200.0 MTS	Poly Iso Butylene Polymer	122.4 MTS
		LLDPE Granules	61.2 MTS

		Polymer Based Additives Such As HIFAX CA 7153S	10.2 MTS
		Titanium Dioxide	10.2 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	102 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000443AM23
RA File Number	03AX04001371 AM22
Licence No and Date	0311014208/27/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	103 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000482AM23
RA File Number	34AX04000077 AM23
Licence No and Date	3411002190/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Justification for 8% wastage on LDPE and LLDPE. 2. Wastage at each stage of manufacturing.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	104 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	KEY EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000484AM23
RA File Number	03AX04000346 AM23
Licence No and Date	0311014261/29/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	105 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000492AM23
RA File Number	05AX04000201 AM23
Licence No and Date	0511012167/29/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022 1. Process of manufacturing in detail. 2. Justification for 41% wastage. 3. Wastage at each step of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	106 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000541AM23
RA File Number	04AX04000072 AM23
Licence No and Date	0411003228/02/05/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022

1. Thickness of aluminum foil.
2. Net content of aluminum foil in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	107 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000571AM23
RA File Number	04AX04000067 AM23
Licence No and Date	0411003234/04/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	108 / NC/7/MEET/May/202223/2
Case Status	Case Deferred
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000580AM23
RA File Number	08AX04000156 AM23
Licence No and Date	0811004860/05/05/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/May/2022-23/2 dated 12.05.2022	
1. Specification with indicating GSM of all the import and export items and also quantity in Square metre. 2. Thickness of Adhesive Coating. 3. Application of Silicon and to give Production of export item vis a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered	

accountant.

4 . To take help of SION fixed at A- 2866 of hand book of procedure vol II.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case